

Generally, rice procured in Andhra Pradesh is issued for PDS. in the State. Details of exact quantities of each variety of rice issued to any State are not maintained by this Ministry.

[*Translation*]

Eligible School Going Children in Uttar Pradesh

256. SHRI ARJUN SINGH YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) the estimated number of eligible schools going children in Uttar Pradesh at present;

(b) whether the majority of these children are deprived of the right to education and the opportunities of joining a school;

(c) if so, the reasons therefore; and

(d) the steps taken by the Government to make education available to them?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (DUMARI SELJA) : (a) The estimated number of school going children in the age group of 6. 14 years in Uttar Pradesh as on 30th September 1991 was 219. 8 lakh children are enrolled in primary and middle classes. Only 18. 67 lakh children have yet to be enrolled. So majority of the children (91%) of the school going are are enrolled in schools.

(c) and (d) Universalisation of elementary education is a national goal and high priority is being accorded to achieve this by the turn of the century. Providing access by opening more

schools, making teaching learning process more interesting by changes in curriculum orienting the teachers and providing minimum infrastructure like school buildings and equipment through Operation Blackboard are some of the strategies being adopted to realise the goal. Non formal education centres are being set up to cater to the school dropouts and non—enrolled children.

[*English*]

Forest Clearance of Development Projects

257. MAJORD. D KHANORIA:
SHRI LALIT ORAON:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the names of the development projects pending with the Government for clearance under the Forest (Conservation) Act, 1980 as on date along with area for diversion of forest land each case, State-wise:

(b) since when these are pending and the reasons for delay in clearing the projects; and

(c) the steps taken to clear these projects early?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) (a) and (b) Statement showing details of proposals pending with the Central Government under the Forest (Conservation) Act, 1980, as on 30.6.93 is enclosed.

(c) After receipt of all the essential details from the State/U. T Government. the proposals are examined expeditiously for decision.